

(b) No, Sir.

(c) Does not arise.

Evasion of Excise Duty by companies

*170. SHRI KARIA MUNDA: Will the Minister of FINANCE be pleased to state:

(a) the companies against whom show cause notices for Excise duty evasion of more than Rs. 50 crores each have been issued during the last three years;

(b) whether the Government propose to take over the shares of the foreign companies against whom excise duty of more than Rs. 50 crores is pending realisation; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI RAMESHWAR THAKUR): (a) Show-Cause-Notices for Excise duty evasion of more than Rs. 50 crores each have been issued to the following companies during the last three years:—

1. M/s. Hindustan News Print Limited, News Print Nagar, Kottayam.
2. M/s. Mysore Paper Mills, Bhadravati.
3. M/s. G.I.C., Bombay.
4. M/s. Godfrey Phillips India Limited, Bombay.

(b) and (c) After the issue of Show-Cause-Notice, the case has to be adjudicated. Question of initiating recovery proceedings arises only after confirmation of the duty demands in adjudication & not just after issue of the Show-Cause-Notice. After the demands are confirmed, there are several other more direct and quicker methods of enforcing recovery than taking over the shares of a company.

[*Transkation*]

Alleged irregularities in DGS & D

*173. SHRI SANTOSH KUMAR GANGWAR: Will the Minister of COMMERCE be pleased to state:

(a) whether the attention of the Government has been drawn to the news-items appearing in "Jansatta" dated 9 and 10 January, 1991 regarding the irregularities committed in the Directorate General of Supplies and Disposals (DGS&D);

(b) if so, the facts thereof; and

(c) the action taken in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE (SHRI P. CHIDAMBARAM): (a) Yes Sir, in so far as publication of the news item is concerned.

(b) The allegations were examined in January, 91 and found to be unsubstantiated.

(c) Does not arise.

[*English*]

Implementation of Agricultural and Rural Debt Relief scheme in Gujarat

*174. SHRI KASHIRAM RANA: Will the Minister of FINANCE be pleased to state:

(a) the number of farmers benefited under the 'Agricultural and Rural Debt Relief Scheme, 1990' till date, State-wise and Union Territory-wise;

(b) the amount sanctioned and released under the scheme to the State of Gujarat till date; and

(c) when the remaining amount is likely to be released?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI DALBIR SINGH): (a) The Scheme provides debt relief to eligible borrowers who are farmers, artisans and weavers. As on 1st July, 1991

the number of beneficiaries provided relief under Agricultural and Rural Debt Relief Scheme, 1990 was 93.7 lakhs for public sector banks, 164.59 lakhs for Cooperative Banks and 37.21 lakhs for Regional Rural Banks (RRBs). No separate category wise break-up of relief provided is available since the reporting system does not generate such information. State-wise/Union Territory-wise details are given in the *Annexure*.

has reported that a sum of Rs. 90.29 crores and Rs. 17.12 crores has been sanctioned and released to Gujarat State Cooperative Bank (GSCB) and Gujarat State Land Development Bank (GSLDB), respectively by NABARD as fifty percent share of Government of India for implementation of the ARDR Scheme in that State for Co-operative Banks. NABARD had also sanctioned and released Rs. 4.17 crores to the Regional Rural Banks.

(b) National Bank for Agriculture and Rural Development (NABARD)

(c) It is expected that the remaining amount will be provided in the current and the next financial year.

ANNEXURE

Statewise/Union Territorywise number of persons who have been given relief under the Agricultural and Rural Debt Relief Scheme, 1990 as on 1st July, 1991

Sr. No.	States/U.T.s.	Number of beneficiaries given relief			
		Public Sector Banks	Cooperative Banks	Regional Rural Banks	Total
1	2	3	4	5	6
1.	Andhra Pradesh	11,71,823	13,57,224	4,02,433	29,31,480
2.	Arunachal Pradesh	3,599	7,138	1,420	12,157
3.	Assam	2,16,908	1,66,585	1,25,069	5,08,562
4.	Bihar	7,65,129	22,49,039	5,29,181	35,43,349
5.	Goa	9,984	8,777	..	18,761
6.	Gujarat	4,62,958	8,46,328	46,193	13,55,479
7.	Haryana	2,27,085	3,08,357	63,607	5,99,049
8.	Himachal Pradesh	93,465	1,71,687	12,669	2,77,821
9.	Jammu & Kashmir	15,913	8,787	9,105	33,805
10.	Karnataka	8,85,013	4,73,257	2,58,106	16,16,376
11.	Kerala	3,12,855	56,543	67,924	4,37,322
12.	Madhya Pradesh	4,70,840	1,21,570	2,22,456	19,14,868
13.	Maharashtra	6,84,602	21,24,862	65,614	28,75,078
14.	Manipur	14,209	54,584	4,271	73,064
15.	Meghalaya	14,889	..	2,177	17,066
16.	Mizoram	2,151	..	4,245	6,396

1	2	3	4	5	6
17. Nagaland		14,354	..	35,747	50,101
18. Orissa		5,20,432	11,50,160	3,81,072	20,51,664
19. Punjab		2,00,105	2,56,632	7,054	4,63,791
20. Rajasthan		4,66,027	11,52,597	2,90,443	19,09,067
21. Sikkim		9,394	9,394
22. Tamil Nadu		8,28,817	10,88,674	60,732	19,78,223
23. Tripura		46,160	..	99,965	1,46,125
24. Uttar Pradesh		9,78,354	36,50,793	5,26,186	51,55,333
25. West Bengal		9,06,011	85,057	5,05,110	14,96,178
26. Chandigarh		1,667	1,696	..	3,363
27. Dadra and Nagar Haveli		1,290	1,508	..	2,798
28. Daman and Diu		415	700	..	1,115
29. Delhi		10,978	10,978
30. Lakshadweep		91	91
31. Pondicherry		26,049	15,483	..	41,532
32. Andaman & Nicobar Islands		3,567	1,188	..	4,755
Total		93,65,134	164,59,226	37,20,779	295,45,139

Recommendations of National Commission on Urbanisation

*175. SHRI MADAN LAL KHURANA: Will the Minister of SURFACE TRANSPORT be pleased to state:

(a) the details of the recommendations of the National Commission on Urbanisation relating to Delhi concerning his Ministry; and

(b) the action taken thereon?

THE MINISTER OF STATE OF THE MINISTRY OF SURFACE TRANSPORT (SHRI JAGDISH TYTLER): (a) The National Commission on Urbanisation have made recommendations on a wide range of subjects pertaining to transport but no specific study and recommendation has been made in respect of Delhi.

(b) Does not arise in view of answer to (a) above.

Growth Rate

*176. SHRI SRIBALLAV PANIGRAHI: Will the Minister of FINANCE be pleased to state:

(a) whether the World Economic Survey brought out by the United Nations indicates that the Growth rate in India will be retarded in the process of correcting growing disequilibrium in the external accounts;

(b) if so, the factors responsible therefor; and

(c) the steps the Government have taken or propose to take in this regard?